

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**OA No.063/00403/2018**

**Chandigarh, this the 24<sup>th</sup> day of October, 2018**

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)  
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

...

Rakesh Kumar, age 50 years, son of Sh. Bishamber Dutt, resident of V.P.O. Raja Ka Talab, Tehsil Noorpur District Kangra (Himachal Pradesh) (Group-C).

**....APPLICANT**

**(Present: None.)**

**VERSUS**

1. Union of India, Ministry of Textile, Government of India, Hous Khas, New Delhi, through its Secretary.
2. National Institute of Fashion Technology, Ministry of Textiles, through its Director General, Hous Khas New Delhi.
3. Institute of Fashion Technology, NIFT Campus, Old Govt. Polytechnic residential Campus Chheb, Kangra through its Director.
4. Institute of Fashion Technology, NIFT Campus, Old Govt. Polytechnic residential Campus Chheb, Kangra through its Joint Director.
5. R.K.N. Company C/o Institute of Fashion Technology, Contractor (Housekeeping), Chheb, Kangra.

**....RESPONDENTS**

**(Present: Mr. Sanjay Goyal, counsel for respondents no.1 to 4.  
None for respondent no.5)**

**ORDER (Oral)**

***SANJEEV KAUSHIK, MEMBER (J):-***

1. None for the applicant, even when case was called for the second time. The same was the position even on the last two consecutive dates of hearing i.e. on 08.08.2018 & 12.09.2018. In the interest of justice, we had adjourned the matter, enabling the parties to complete the pleadings. But neither the replication has been filed by the applicant nor he appeared in the court.
2. It seems that the applicant has lost interest in pursuing this case. Therefore, the present Original Application is dismissed in default for non-prosecution.

**(AJANTA DAYALAN)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 24.10.2018.**

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